

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

✓ CP/TCP/CSP/CSA/TCSP/TCSA/NO. 108 / (MAH) / 2013

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017

NAME OF THE PARTIES: M/s. Mrs. Yamini Bipinchandra Shah & Sons
vs.

M/s. Trimble Estates Pvt. Ltd. & Sons.

SECTION OF THE COMPANIES ACT: 397 - 398 OF THE Companies Act 1956 / 2013 / L&BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dashan Ashar - Adv & Mr. Khamir Kambar	i/b Bathiy a Jdehi & Associates	<u>Dashan</u>
2.	Yasmeen Mohd. Sabir. Adv. for. i.b little & Co.	Res. nos. 1, 2, 18, 19, 20, 21 & 37	<u>Yasmeen</u>

ORDER

C.A. No. 314/2013 in C.P. No. 108/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. It is informed that the Affidavit-in-Reply of Respondent Nos. 1 and 2 is on record. The Learned counsel of the other side seeking time to file Rejoinder, hence, directed to be filed on or before 20.05.2017. To be listed for hearing on **13.06.2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **17.04.2017**